

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No.110/2004

Dated Wednesday this the 3rd day of March, 2004.

C O R A M

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR.H.P.DAS, ADMINISTRATIVE MEMBER

V.Sreesandya
W/o N.K.Premal
Postal Assistant, Civil Station
Head Post Office
Kozhikode.
Residing at Poovathinkal House
Mundikkathazham
Kottaraparambu P.O.
Kozhikode District.

Applicant

(By advocate Mr.V.Sajith Kumar)

Versus

1. Union of India represented by
The Secretary
Department of Post
Ministry of Communications
New Delhi.
2. The Chief Postmaster General
Kerala Circle
Trivandrum.
3. The Director
Northern Region
Kerala Postal Circle
Kozhikode.
4. The Senior Superintendent of Post Offices
Kozhikode Postal Division
Kozhikode.
5. The Postmaster
Civil Station Head Post Office
Kozhikode Postal Division
Kozhikode.

Respondents.

(By advocate Mr.C.Rajendran, SCGSC)

The application having been heard on 3rd March, 2004, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

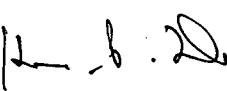
Applicant, a Postal Assistant, who is qualified in the aptitude test for a posting in the Savings Branch, has filed this application for a direction to respondents 4 & 5 to appoint the

applicant in the Savings Branch of the Civil Station Head Post Office, Kozhikode and to disburse the S.B. allowance as expeditiously as possible. Stating that the applicant having passed the aptitude test is eligible for appointment in the Savings Branch and requesting for a posting accordingly, the applicant submitted A-3 representation to the Postmaster, Calicut Civil Station and another one (Annexure A-4) to the Director of Postal Services, Calcut. The representation to the Director of Postal Services (A-4) was made on 11.12.2003. These representations have not been considered and disposed of.

2. When the application came up for hearing, Sri C.Rajendran, SCGSC, took notice and the counsel on either side agreed that the application may be disposed of directing the 3rd respondent to consider the A-4 representation of the applicant and to give the applicant an appropriate reply within a short time.

3. In the light of the above submissions made by the counsel on either side, the application is disposed of directing the 3rd respondent to consider the A-4 representation of the applicant and to give the applicant an appropriate reply within a period of 3 weeks from the date of receipt of the copy of this order. No costs.

Dated 3rd March, 2004.


H.P.DAS
ADMINISTRATIVE MEMBER

aa.


A.V. HARIDASAN
VICE CHAIRMAN